

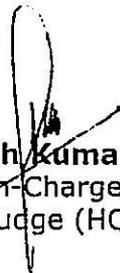
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 5130-5160 /Misc./Admn.I/THC/2025

Dated, Delhi the 28.01.2025

Copy of letter No. F.21 (LC)/2025-SC (RC) dated 15.01.2025 of Hon'ble Supreme Court Of India, alongwith copy of Link for Registration and copy of Advertisement forwarded for information & necessary action to :-

1. All the Principal District & Sessions Judges, Delhi/New Delhi.
2. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
3. The Hony. Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi, with the request to display the same on all the Notice Boards of Bar Association & Library.
4. The Website Committee, THC, Delhi with request to direct the official concerned to upload the same on the website of Delhi District Court.
5. The Dean/Head, Faculty of Law, University of Delhi, with the request to give wide publicity to the aforesaid Advertisement so to bring it to the notice of all concerned.
6. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
7. Branch Incharge, R&I Branch, Central to direct the official concerned to get the notice affixed on the Notice Board on each floor of Tis Hazari courts Complex, Delhi.
8. All the Law Researchers posted in the District Judge Commercial Courts.


(Mukesh Kumar Gupta)
Officer-In-Charge, Admn.I
O/o Principal District & Sessions Judge (HQs), Delhi

All Communications should be addressed to the Registrar, Supreme Court by designation. NOT by name

PIN - 110 001

**SUPREME COURT
INDIA
NEW DELHI**

No.F.21 (LC)/2025-SC (RC)
Dated: January 15, 2025

From: Pradip Y. Ladekar
Registrar (Human Resources)

To: Registrar General
All High Courts

Subject: - Inviting online applications for engagement as Law Clerk-cum-Research Associates on short-term contractual assignment in the Supreme Court of India during Assignment Term - 2025-2026

Sir/Madam,

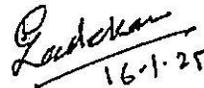
As directed, I am to forward herewith an advertisement dated 10.01.2025 for engagement as Law Clerk-cum-Research Associate in Supreme Court of India. You are requested to give wide publicity to the aforesaid advertisement so as to bring it to the notice of all concerned. You are also requested to disseminate the advertisement ~~to all the Principal District Judges under your jurisdiction with a request to circulate the advertisement to all the law colleges/universities all~~ ~~under their jurisdiction~~ so that it can reach to a larger mass of the candidates aspiring to apply for the said position.

The candidates may apply online for the assignment as Law Clerk-cum-Research Associate through the following link:-

<https://cdn3.digialm.com/Forms/configured/html/32912/92228/index.html>

Thanking You,

Yours faithfully,


16-1-25
Registrar (Human Resources)

SUPREME COURT OF INDIA
[RECRUITMENT CELL]

New Delhi, dated January 13, 2025

Link for Registration of Online Application for engagement of Law Clerk-cum-Research Associates Examination-2025 on Short-Term contractual basis in Supreme Court of India: -

<https://cdn3.digialm.com/EForms/configuredHtml/32912/92228/Index.html>

SUPREME COURT OF INDIA
(RECRUITMENT CELL)

No.F.21 (LC)/2025-SC (RC)
New Delhi, dated January 10, 2025

Engagement of Law Clerk-cum-Research Associates
on short-term contractual assignment

ADVERTISEMENT

Online applications are invited in terms of "*Scheme of Engaging Law Clerk-cum-Research Associates on Short-Term Contractual Assignment in the Supreme Court of India- January 2024*" for preparation of a panel of approximately 90 candidates for engagement as Law Clerk-cum-Research Associates in the Supreme Court of India purely on contractual assignment initially on a consolidated remuneration of ₹80,000/- per month for the assignment term 2025-2026.

The selection will be made subject to fulfillment of the following essential qualifications and other eligibility conditions. **It is made clear that the engagement as Law Clerk-cum-Research Associate is a full time assignment, purely contractual in nature. It will not confer any right on the selected candidates to claim regular appointment/continuance in service in the Supreme Court of India.** Further, such engagement may be terminated by the Registry at any point of time with prescribed notice. **A Law Clerk will not accept any other assignment during their assignment term as Law Clerk. They shall not practise as an Advocate in any Court of Law during the course of their assignment term as Law Clerks.**

Essential Qualifications: -

- (i) The candidate must be a Law Graduate (before taking up the assignment as Law Clerk) having a Bachelor Degree in Law (including Integrated Degree Course in Law) from any School/College/University/Institution established by law in India and recognized by the Bar Council of India for enrolment as an Advocate.
- (ii) The candidate studying in the fifth year of the Five-Year Integrated Law Course or the third year of the Three-Year Law Course after graduation in any stream will also be eligible to apply, subject to furnishing proof of acquiring Law qualification before taking up the assignment as Law Clerk-cum-Research Associate.

- (iii) The candidate must have research and analytical skills, writing abilities, and knowledge of computers, including retrieval of desired information from various search engines/processes such as e-SCR, Manupatra, SCC Online, LexisNexis, Westlaw etc.

Age Limit: -

The candidate must not be below the age of 20 years and above 32 years as on 07.02.2025.

Method of selection: -

The selection process shall be conducted in three phases: Part I- Multiple Choice Based Questions, testing the candidates' ability to understand and apply the law, and comprehension skills; Part II- Subjective Written Examination, covering writing and analytical skills; Part III- Interview. Details of the Pattern of Examination, Minimum Qualifying Standards, Terms and Conditions of contractual assignment are given in the "*Scheme of Engaging Law Clerk-cum-Research Associates on Short-Term Contractual Assignment in the Supreme Court of India-January 2024*" available on the website of the Supreme Court of India, i.e. www.sci.gov.in.

Choice of Test Centre: -

Part I and Part II shall be conducted on the same day in two sessions at twenty-three (23) cities across India i.e. Ahmedabad, Ambala, Bengaluru, Bhopal, Bhubaneswar, Chennai, Dehradun, Delhi, Guwahati, Hyderabad, Imphal, Jodhpur, Kolkata, Lucknow, Mumbai, Nagpur, Patna, Pune, Raipur, Ranchi, Srinagar, Thiruvananthapuram and Visakhapatnam. A break shall be provided to candidates between the conducting of Parts I and II. The number of test centers may be increased or decreased, subject to the number of applications received and as per directions of Hon'ble the Chief Justice of India or the Committee of Hon'ble Judges on Law Clerks.

Date of Examination: -

Written Examination in connection with engagement as Law Clerk-cum-Research Associate to be held on 09.03.2025. Part I- Examination will be conducted in online mode and Question paper for Part-II- Examination will be visible on Computer Screen and candidates(s) have to write answers in pen-paper mode.

Model Answer Keys will be uploaded on the website at 12:00 Noon on 10.03.2025 and will be available till 11:59 p.m. on 11.03.2025, for inviting online objections, if any, from the candidates relating to Part-I Multiple Choice Based Questions subject to payment of charges @ ₹100/- per question which will be refunded to the candidate if the objection is found to be valid.

Registration of application and payment of fee: -

Eligible candidates are required to apply online for which the link will be provided through Supreme Court website, www.sci.gov.in. The application will be accepted through online registration only which is to start from 14.01.2025. Candidates will be required to pay Application/Test Fee of ₹500/- plus bank charges, if applicable, through online mode only. Fee shall not be accepted in any other form. No postal application shall be accepted. The fee shall be paid online through Payment Gateway provided by UCO Bank.

Closing Date for online applications: -

The starting date for online registration of application is 14.01.2025 and last date thereof is 07.02.2025 at 23:55 Hours.

General Instructions: -

- (1) The applicants would be admitted to the Written Test on the basis of the information furnished by them in their application form. They are, therefore, advised to ensure that they fulfill all eligibility conditions before applying. If any candidate is found to have given false information or does not fulfill any of the eligibility conditions, the candidature of such applicant would be cancelled and no correspondence in this regard would be entertained.
- (2) Issuance of Admit Card for the examination will NOT confer any right for selection.
- (3) The candidate will be required to upload the scanned copy of his/her recent photograph and signature on the online application form in accordance with the instructions displayed on the link provided for the purpose. Candidates should ensure that the particulars filled in the online application form are correct in all respects before final submission of application form. Application once submitted cannot be withdrawn or modified
- (4) The candidates should fill up the required data in the application and make online fee payment in accordance with the instructions displayed on the link provided for the purpose.

- (5) On submitting application online, a candidate will get a preview of application with Application Number. The candidates are advised to get a printout of the filled up application for their record.
- (6) The candidate should retain his/her Application Number carefully for generation of admit card/call letter and for any other information regarding Written Test/Interview etc.
- (7) In case any candidate submits more than one application form, he/she must note that the application last submitted will only be entertained by the Registry. No correspondence requesting to accept previous application(s) will be entertained by the Registry.
- (8) Candidates must note that fee once paid will not be refunded in any circumstances.
- (9) APPLICATIONS WHICH DO NOT COMPLY WITH THE INSTRUCTIONS SHALL BE SUMMARILY REJECTED.
- (10) All rights regarding the contractual engagement of Law Clerks are reserved with the Competent Authority, Supreme Court of India, New Delhi.
- (11) Final engagement will be subject to the candidate(s) fulfilling the eligibility conditions, verification of their academic certificates and other required formalities.
- (12) The Registry reserves the right to cancel/restrict/ enlarge/modify/alter the selection process, if needed, without issuing any notice.
- (13) In case of any dispute(s), legal jurisdiction will be Delhi.

The candidates should bear in mind while applying for contractual assignment that they will be required to work even at odd hours and on holidays, in exigency of work.

No TA/DA shall be paid to the candidates for appearing in the Written Test.

Sd/-
Registrar (Human Resources)